

Dated Shimla, the 31/08/2024

From: Principal Chief Conservator of Forests,
Himachal Pradesh, Shimla.

To: The Consultant (Judicial),
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
Near New India Gate, New Delhi - 110001

Subject: **OA No. 646/2023 titled as Manoj Kumar Kaushal
versus State of HP & others.**

Sir,

Kindly refer to the Hon'ble National Green Tribunal order dated 09.08.2024 passed in OA No. 646/2023 – titled as Manoj Kumar Versus State of HP & others.

In this connection, it is submitted that the Hon'ble National Green Tribunal vide order dated 09.08.2024 has directed to file the response/reply to the two aspects raised during hearing of application before 06-09-2024.

The point raised during the hearing dated 09.08.2024 is as follows:-

It is submitted that the Hon'ble National Green Tribunal has ordered that:-

“We do not find any specific reply with regard to cutting of trees and authority under which the said trees were cut and to clarify about Compensatory Afforestation for which a sum of Rs. 77,40,900/- was deposited by User Agency”.

Aspect 1. Felling of trees and authority.

In this context, it is submitted that the Forest Advisory Committee (FAC) in its meeting held on 20th - 21st October, 2014 (Copy enclosed) had discussed at point No. 3, the felling of 9930 tree of all girth classes and recommended the case after deliberations.

The Ministry of Environment Climate Change, Government of India conveyed the approval of the project on dated 21 July, 2015 (copy attached) with the **condition that the felling shall be done only in built up area and bare minimum felling shall be permitted in other non-built up areas.**

On receipt of approval from central Govt. the State govt. also issued orders to keep the number of trees at minimum depicted at Sr. No. xiii (copy attached). Keeping in view the stipulations given by Government of India, Ministry of Environment, Forest and Climate Change vide File No. 8-91/2014-FC dated 21st July 2015 and the order issued by Additional Chief Secretary (Forests) to government of HP vide File No. FFE-B-F(2)-9/2015 dated 21.08.2015, only 7781 number of trees of various species were removed whereas originally recommended number was 9930 trees. The year wise detail of felled trees is as under:-

(i)	Trees felled during the year 2015-16 (Through HP State Forest Development Corporation Ltd.)	3081
(ii)	Trees felled during the year 2016-17 Through HP State Forest Development Corporation Ltd.)	4700
	Total	7781

Aspect 2. Status of Compensatory Afforestation:-

It is further submitted that for compensatory afforestation and other forestry activities a sum of Rs. 77,40,900/- was deposited by User Agency.

As per the approved scheme of Compensatory Afforestation the following activities were approved:

S. No.	Name of Activity	Proposed expenditure
(i)	Plantation 61 ha	49,95,900
(ii)	Soil Conservation Works	18,30,000
(iii)	Lantana Eradication	9,15,000
	Total	77,40,900

Details of expenditure on Compensatory Afforestation carried out till July 2024 is given here as under:-

S. No.	Name of Activity	Expenditure done so far
(i)	Plantation 61 ha	45,38,141
(ii)	Soil Conservation Works	4,00,000
(iii)	Lantana Eradication	0
	Total	49,38,141

The areas where compensatory plantation done is as below:-

Name of Area	Mauza/ Mohal	Year of Plantation	No. of trees planted
R.F. Badhera	Badhera	2017	11021
R.F. Polian Beet	Tibbian		5544
R.F. Bhadsali	Jungle Bhadsali		16500
R.F. Ispur	Ispur Uperla		13200
R.F. Lam	Lam		9900
R.F. Behdala	Chokhyal		5126
R.F. Basal	Thakurdwara		11330
	Total		67100

The above said information as per record is submitted in response to clarify the aspects raised for clarification.

Yours faithfully,



(Dr. Pawnesh Kumar), IFS
Pr. Chief Conservator of Forests (HoFF)
Himachal Pradesh, Shimla-1

Government of India
Ministry of Environment & Forests
FC Division

MINUTES OF THE FOREST ADVISORY COMMITTEE (FAC) MEETING HELD
ON 20th - 21st October, 2014

[T.C. Nautiyal, AIG(FC)]
 (Total 2 Pages)

Agenda Item No.1

F.No. 8-91/2014-FC

Diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla distt. Una, within the Jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh.

The FAC discussed the above proposal and noted as below:

1. The legal status of the forest land proposed for diversion is Un-classed forest as per Supreme Court Judgment dated 12.12.1996.
2. The density of vegetation in the area proposed for diversion is 0.21.
3. About 9930 trees of all girth classes are required to be felled.
4. Proposed area does not fall in any Wildlife Sanctuary/National Park. It is not important from the wildlife point of view.
5. The area is not part of protected archaeological / heritage site / defence establishment or any other important monument is located in the area.
6. No violation of FC Act 1980 has been reported and the requirement of land is barest minimum and unavoidable.
7. Clearance under the Environment protection Act, 1986 is required for the project.
8. Compensatory Afforestation has been proposed over equivalent community land (Shamlat land). Shamlat land in the State of Himachal Pradesh is community land which is deemed forest land. This can be accepted for CA as per para 3.2(i) of the FC Guidelines.
9. Map showing non-forest area identified for compensatory afforestation is submitted but the Differential GPS map of the area being identified for CA and the area being diverted has not been submitted.
10. Compensatory afforestation scheme for 7 years including species to be planted, cost structure has been submitted the CA will be raised in 8 patches. Each patch is equivalent or more than five ha.
11. Total financial outlay for compensatory afforestation scheme is Rs. 94,82,603/-.



- 12. Certificates from concerned deputy Conservator of Forests regarding suitability of area identified for compensatory afforestation and from management point of view, is submitted.
- 13. Compliance of Scheduled Tribe and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been submitted in accordance with the MoEF&CC advisory dated 3.08.2009 on 20. 10 .2014..
- 14. The project proponent has submitted undertakings to bear the cost of CA and NPV and addl NPV if so determined by the final decision of the Hon'ble Supreme Court of India.

15. The State Government has recommended the proposal.

After detailed discussion on the proposal, the FAC recommended the proposal with general conditions and standard conditions and following additional condition.

The Shamlat land proposed for ^{CA} ~~division~~ will be declared as Reserve Forest under IFA 27 as per para 3.2(i) of the FC Guidelines.


The committee also recommended that only after receipt of the following information from State Government approval of the competent authority in the Ministry shall be solicited.

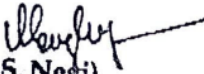
- i. Differential GPS map showing Geo-referenced boundary in shape file of the deemed forest area being diverted and shamlat (community land) land proposed for CA plantation duly authenticated by the competent authority in the State Government.

Not present
(C.N. Pandey)
Addl Comnt
(Min of Agr)
Member


(Ramesh K. Dave)
Member


(Chaitra Deochand
Pawar)
Member


(Dr. Mohammad
Firoz Ahmed)
Member


(M. S. Negi)
IGF (FC)
Member-Secretary


Not present
(A.K. Srivastava)
ADGF(FC)
Member


(S. S. Garbhal)
DGF & SS

Encl. No. 5434-35 dated 27/10/14

① Copy is forwarded to DFO Uma for information and further necessary action. He is requested to go through the conditions as imposed by FAC above and compliance be reported to this office accordingly.

② Copy to E.M. Distl. Industries Centre Uma
Distl. Uma for information & similar action.


C. F. Himingpur

RK
29/10

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11/21/14

File No. 8-91/2014-FC
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
 Aliganj, Jorbagh Road,
 New Delhi - 110003.
Dated: 21st July 2015

To

The Principal Secretary (Forests),
 Government of Himachal Pradesh,
 Shimla.

Sub: Diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh - regarding.

Sir,

I am directed to refer to the State Government of Himachal Pradesh's letter no. No. Ft. 48-2797/2014 (FCA) dated 18.09.2014 on above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee constituted under Section-3 of the said Act, 'in-principle' approval was granted vide this Ministry's letter of even number dated 19.03.2015 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the 'in-principle' approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the Nodal Officer – cum- Addl. PCCF (FCA), Government of Himachal Pradesh vide his letter no. Ft. 48-2797/2014(FCA) dated 7th July, 2015, final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh subject to fulfillment of the following conditions:

- (i) Legal status of the diverted forest land shall remain unchanged;
- (ii) Compensatory afforestation over 60.9599 ha of Shamlat land transferred and mutated in favour of the State Forest Department and notified by the State Government as RF under Section-20 of the Indian Forest Act, 1927 vide Government of Himachal Pradesh notification No. FFE-B-G (8)-3/2004-Pt-II dated 30th June 2015 shall be raised and



maintained by the State Government as per approved CA Scheme from the funds already provided by the user agency.

- (iii) The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- (iv) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- (v) No labour camp shall be established on the forest land;
- (vi) The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- (vii) The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
- (viii) The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
- (ix) The forest land shall not be used for any purpose other than that specified in the proposal;
- (x) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- (xi) No damage to the flora and fauna of the adjoining area shall be caused;
- (xii) Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
- (xiii) Felling shall be done only in built up area and bare minimum felling shall be permitted in other non-built up areas. Felling of trees before the start of construction should be verified by the concerned DFO.
- (xiv) In case of blank areas along the roads planting of trees should be done in at least 5 meter wide strip.
- (xv) Only built up area should be fenced so that other areas are available for free movement of animals.
- (xvi) Along the arterial roads, natural forests should be maintained.
- (xvii) No additional or new path will be constructed inside the forest area for carrying out any activities related to the project work.
- (xviii) The user agency shall submit the annual self-compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.
- (xix) Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife.

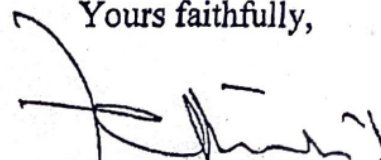


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(xx)

The User Agency and the State Government shall ensure strict compliance to provisions of all the conditions stipulated in the Stage-I approval for which undertakings have been obtained from the project proponent and also compliance of Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

Yours faithfully,

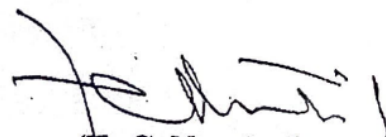


(T. C. Nautiyal)

Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Himachal Pradesh, Shimla.
2. The Addl. PCCF (Central), Regional Office, Dehradun.
3. The Nodal Officer (FCA), O/o the PCCF, Government of Himachal Pradesh, Shimla.
4. User Agency (General Manager, District Industries Center, Una (HP).
5. Monitoring cell, FC Division, MoEF&CC, New Delhi.
6. Guard File.



(T. C. Nautiyal)

Sr. Assistant Inspector General of Forests

Subject.- Diversion of 60.29.20 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the jurisdiction of Una Forest Division, Distt. H.P.

Consequent upon the final approval granted by the Ministry of Environment Forests & CC, Govt. of India vide their letter No.F.No.8-91/2014-FC dated 21st July, 2015. Governor, Himachal Pradesh is pleased to issue sanction order under Section -2 of the Forest (Conservation) Act, 1980, for Diversion of 60.29.20 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, H.P. within the jurisdiction of Una Forest Division, subject to the fulfilment of following conditions:-

- i Legal status of the diverted forest land shall remain unchanged;
- ii The Compensatory Afforestation (CA) 60.95.99 ha of Shamlat land transferred and mutated in favour of the State Forest Department and notified by the State Government as Reserve Forests(RF) under Section-20 of the Indian Forest Act, 1927 vide Government of Himachal Pradesh notification No. FFE-B-G(8)-3/2004-Pl.-II dated 30th June 2015 & Corrigendum Notification No. FFE-B-A(3)-3/2015 dated 19-08-2015 shall be raised and maintained by the user agency.
- iii The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- iv The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- v No labour camps shall be established on the forest lands;
- vi The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- vii The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
- viii The layout plan of the proposal shall not be changed without the prior approval of the Central Government;
- ix The forest land shall not be used for any purpose other than that specified in the proposal;
- x The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- xi No damage to the flora and fauna of the adjoining area shall be caused;
- xii Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State forest Department.

- xiii Felling shall be done only in built up area and bare minimum felling shall be permitted in other non-built up areas. Felling of trees before the start of construction should be verified by the concerned DFO.
- xiv In case of blank areas along the roads planting of trees should be done in at least 5 meter wide strip.
- xv Only built up area should be fenced so that other areas are available for free movement of animals.
- xvi Along the arterial roads, natural forests should be maintained.
- xvii No additional or new path will be constructed inside the forest area for carrying out any activities related to the project work.
- xviii The user agency shall submit the annual self-compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.
- xix Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife.
- xx The User Agency and the State Government shall ensure strict compliance to provisions of all the conditions stipulated in the Stage-I approval for which undertakings have been obtained from the project proponent and also compliance of Acts, Rules, Regulations and guidelines, for the time being in force, as applicable to the project.
- xxiii The Ministry may revoke/suspend this approval if implementation of any of the above conditions is not found satisfactory. Forest department will ensure fulfillment of these conditions.
- xxiv A lease- deed of the forest land shall be executed by the User Agency with Collector-cum- Deputy Commissioner, District Una, H.P., if applicable under Lease Rules of the State Government.

By Order

(Tarun Shridhar)
Addl. Chief Secretary (Forests) to the
Government of Himachal Pradesh.

Endst. No FFE-B-F(2)-9/2015 (FCA) Dated, Shimla-171001 the, 21-08-2015
Copy is forwarded to :-

1. Additional Director General of Forests, MoEF, Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi - 110003.
2. Additional Principal Chief Conservator of Forests, Regional Office, Dehradun, Pearson Road, New Forest, Dehradun.
3. Sr. Assistant Inspector General of Forests w.r.t his letter dated 21-07-15 referred as above.
4. The Nodal Officer-cum Addl. PCCF (FCA) O/o PCCF (HoFF), Talland Shimla.
5. The Pr. CCF (HoFF) with the request to ensure compliance of all conditions contained in the above order.
6. The Deputy Commissioner, Una, Dist., Una, Himachal Pradesh.
7. The CF, Hamirpura/ DFO Una, Forest Division, Dist., Una, H.P.
8. General Manager, District Industries Centre Una, H.P.
9. Guard File.

(Sar Pal Dhillon)
Deputy Secretary (Forests) to the
Government of Himachal Pradesh.
0177-2621874

(P.T.O.)

Enclat. No. 5185

dated 1/9/15

Copy is forwarded to D.A. Ums for information and necessary compliance of the stipulations as imposed in the order.

[Signature]
C. P. Hamirpur.

RE
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3/9/15

Dated, Una the 26-6-2019

From: - RFO Una

To: DFO Una

Subject: - RTI application of Sh. Manoj Kumar Kaushal VPO Kotla Kalan Una HP

Memo,

Please refer to your office memo no 3687 dated 24.06.2019 regarding subject cityed above.

2. In this context it is stated that the desired information under RTI Act 2005 is under:-

Year	Number of trees hand over to HPSFD Ltd	Remarks
2014-15	Nil	-
2015-16	3081 Nos	Copy attached
2016-17	4700 Nos	Copy attached
2017-18	Nil	-
2018-19	Nil	-

This is submitted for favour of information and necessary action please.

Encl: As above.


 Range Officer
 Forest Range, Una
 Una H.P. 174303
 Ph. No. 01975-225036

POSSESSION RECEIPT LOT NO. 1 TO 3 (UNA RANGE)

730

As per revised marking abstract received vide D.F.O. Una office endst no.8694-95 dated 23-10-2015 the following B.L. Trees standing in proposed land for the establishment of Industrial Area Pandoga Phase-I has been received from Range Forest Officer Una. Detail as under:-

Lot No. 1/FCA 2015-16/Green Shisham/BL/Khair (Una Range)


S.N.	Species	Classification							Trees	Volume (in cum)	Remarks
		V	IV	III	IIA	IIB	IA	IB & +			
1	B.L.	300	122	21	2	0	0	0	445	97.971	
2	Shisham	79	15	1	0	0	0	0	95	8.163	
3	Khair	381	68	11	0	0	0	0	460	37.799	
	G.Total	760	205	33	2	0	0	0	1000	143.933	


Lot No. 2/FCA 2015-16/Green Shisham/BL/Khair (Una Range)

S.N.	Species	Classification							Trees	Volume (in cum)	Remarks
		V	IV	III	IIA	IIB	IA	IB & +			
1	B.L.	329	53	9	2	0	0	0	393	69.692	
2	Shisham	109	11	0	0	0	0	0	120	8.912	
3	Khair	432	51	4	0	0	0	0	487	33.887	
	G.Total	870	115	13	2	0	0	0	1000	112.491	

Lot No. 3/FCA 2015-16/Green Shisham/BL/Khair (Una Range)

S.N.	Species	Classification							Trees	Volume (in cum)	Remarks
		V	IV	III	IIA	IIB	IA	IB & +			
1	B.L.	528	81	3	1	0	0	0	613	97.089	
2	Shisham	82	14	0	1	0	0	0	97	8.689	
3	Khair	349	18	4	0	0	0	0	371	23.153	
	G.Total	959	113	7	2	0	0	0	1081	128.931	


 Handed Over
 Range Forest Officer
 Una, Distt. Una (H.P.)
 6/11/15


 Taken Over 6/11/15
 A.N. Una

A.T.C.


 Range Officer
 Forest Range
 Una H.P.-174303

731 हि० प्र० राज्य वन विभाग निगम सीमित वन कार्य इकाई अना !

पत्र संख्या | 26 | दिनांक 15-1-2016

वन परिदोषाधिकारी महोदय,

वन परिदोष अना (हि० प्र०)

विषय: सालबज माफिंग वर्ष 2015-16 के जंगल वापस स्वीपन कार ।

श्री मान जी,

वन कार्य इकाई अना के अधीनस्थ सालबज माफिंग वर्ष 2015-16 के
जो रिस्कर लाइ के निगम को रिस्कर निस्कारण कार्य हेतु स्वीप कर थे उनमें
जिनका निस्कारण कार्य समाप्त हो गया है निम्नांकित जंगल कार्य समाप्त
हो जाने पर वन विभाग को वापस स्वीप जाते हैं जिनका विवरण निम्न
प्रकार में है।

क्र०

लाइ संख्या

1

संजी मंडी मयकाली

2

1/FCR/पेंडोगा/15-16/14/84/BL

अध्यक्ष सचिव

अवधीय

Received from A.M.Amb
above letter today on 15-1-2016

Range Forest Officer,
Una, Distt. Una (H.P.)

15/1/16
LP State Forest Corp. Ltd
Forest Working Unit AED + Una

Monthly progress report of ^{Timber} ~~Timber~~ extraction work in respect of F.W.U. vna lot No 3/15-16/F/C/A/Pandoga.

8) BL/KH during the month of 2/16 wef 26/1/16 to 25/2/16 as under.

Total marked Trees	SPP	Timber				Total
		V	IV	III	IIA	
Shisham	82	14	-	1	97 = 8.689	
BL	528	81	3	1	613 = 97.089	
Khair	349	18	4	-	371 = 23.1530	
Total	959	113	7	2	1081 = Total	

Felling of Trees	Shisham	Dresser		Current		Total	Balance for Peelp
		11	1.841	16	1.268		
BL	88	13.412	21	4.521	109	17.933	504 = 79.156
Khair	54	3.1604	59	2.2433	113	5.4037	258 = 17.7493
Total	153		96		249		832 =

Conversion of Trees	Shisham	BL	Khair	Total
Shisham	11	1.841	16	1.268
BL	88	13.412	21	4.521
Khair	54	3.1604	59	2.2433
Total	153		96	249

Timber obtained after carry.	Shisham	BL	Khair	Total
Shisham	7	0.411	2	0.093
BL	22	0.410	18	0.415
Total	29	0.821	20	0.508

BL logs	16	0.767	12	0.722	28	1.489
- RB	9	0.267	6	0.131	15	0.398
Total	25	1.034	18	0.853	43	1.887

Total log	23	1.178	14	0.815	37	1.993
- RB	31	0.677	24	0.546	55	1.223

C. total	54	1.855	38	1.361	92	3.216
BL Wood	-	38	-	12	-	50 mtd

Carriage to R.S.D.	Khair Wood		Shisham		BL Wood		Balance in forest
	322	2.5460	307	1.7559	629	4.3019	
Shisham log	7	0.411	2	0.093	9	0.504	-
- RB	22	0.410	18	0.415	40	0.825	-
Total	29	0.821	20	0.508	49	1.329	-
BL logs	16	0.767	12	0.722	28	1.489	-
- RB	9	0.267	6	0.131	15	0.398	-
Total	25	1.034	18	0.853	43	1.887	-
Fl wood	-	38	-	12	-	50 mtd	-
Khair Wood	322	2.5460	307	1.7559	629	4.3019	-

Shisham & Khair Fig. d.
 3/15-16/F.C.A
 Pandoga

733

Monthly Progress Report of Timber Extraction work IN Respect of F.W.D. UNA Lot No 3/15-16/F.C.A Panoloza

sh/B.L/Khair During the month of 3/16 W.E.F 26/2/16 To 31/3/16 As under:-

TOTAL marked Trees	Spp	V	IV	III	IIA	TOTAL
	SHISHAM	82	14	—	1	97 8689
	B.L.	528	81	3	1	613 97089
	Khair	349	18	4	—	371 231530
	TOTAL	959	113	7	2	1081

Felling of Trees	SHISHAM	Previous.		current		TOTAL		Balance For Felling
		27	3.089	70	5.600	97	8689	—
	B.L.	109	17.933	504	79.156	613	97.089	— Nil —
	Khair	113	5.4037	258	17.748	371	23.153	—
	TOTAL	249		832		1081		—
Conversion of Trees	SHISHAM	27	3.089	70	5.600	97	8.689	—
	B.L.	109	17.933	504	79.156	613	97.089	—
	Khair	113	5.4037	258	17.748	371	23.153	—
	TOTAL	249		832		1081		—
Timber obtained After CONVERSION	SHISHAM	9	0.504	6	0.192	15	0.696	—
	R.B.	40	0.825	22	0.499	62	1.324	—
	TOTAL	49	1.329	28	0.691	77	2.020	—
	B.L. Logs	28	1.489	42	1.754	70	3.243	—
	R.B.	15	0.398	63	1.562	78	1.960	—
	TOTAL	43	1.887	105	3.316	148	5.203	—
	TOTAL Logs	37	1.993	48	1.946	85	3.939	—
	R/B	55	1.223	85	2.061	140	3.284	—
	TOTAL	92	3.216	133	4.007	225	7.223	—
	Khair wood	629	4.3019	1352	7.4590	1981	11.7609	—
	B.L. F.wood	—	50 m ³	—	58	—	108 m ³	Balance In Forest
	carriage to R.S.D.	9	0.504	6	0.192	15	0.696	— Nil —
	R/B	40	0.825	22	0.499	62	1.324	—
	TOTAL	49	1.329	28	0.691	77	2.020	—
	B.L. Log	28	1.489	42	1.754	70	3.243	—
	R/B	15	0.398	63	1.562	78	1.960	—
	TOTAL	43	1.887	105	3.316	148	5.203	—
	Khair wood	629	4.3019	1352	7.4590	1981	11.7609	—
	F/wood	—	50 m ³	—	58 m ³	—	108 m ³	—

Ashwini Agd.
S/c Lot No 3/15-16/F.C.A Panoloza.

POSSESSION RECEIPT LOT NO. 1 TO 4 2016-17 (UNA RANGE)

In reference to the D.F.O. Una office endst. No 42-45 dated 4-04-2016 following trees standing in proposed land for the establishment of Industrial Area Pandoga Phase-I have been received from Range Forest Officer Una. Detail as under:

Lot No.1/FCA Una 2016-17/Green Shisham/BL/Khair (Una Range).

S.N.	Species	Classification							Trees	Volume (in cum)	Remarks
		V	IV	III	IIA	IIB	IA	IB & +			
1	B.L.	458	116	12	1	1	0	0	588	109.874	
2	Shisham	21	6	3	0	0	0	0	30	3.801	
3	Khair	519	59	4	0	0	0	0	582	39.9	
	G.Total	998	181	19	1	1	0	0	1200	153.575	

Lot No.2/FCA Una 2016-17/Green Shisham/BL/Khair (Una Range).

S.N.	Species	Classification							Trees	Volume (in cum)	Remarks
		V	IV	III	IIA	IIB	IA	IB & +			
1	B.L.	412	149	13	2	0	0	0	576	114.101	
2	Shisham	49	13	0	0	0	0	0	62	5.424	
3	Khair	412	48	2	0	0	0	0	462	31.372	
	G.Total	873	210	15	2	0	0	0	1100	150.897	

Lot No. 3/FCA Una 2016-17/Green Shisham/BL/Khair (Una Range).

S.N.	Species	Classification							Trees	Volume (in cum)	Remarks
		V	IV	III	IIA	IIB	IA	IB & +			
1	B.L.	486	99	2	0	0	0	0	587	94.874	
2	Shisham	15	11	2	0	0	0	0	28	3.83	
3	Khair	527	54	4	0	0	0	0	585	39.323	
	G.Total	1028	164	8	0	0	0	0	1200	138.027	

Lot no 4/FCA Una /2016-17/Green Shisham/B.L./Khair (Una Range).

S.N.	Species	Classification							Trees	Volume (in cum)	Remarks
		V	IV	III	IIA	IIB	IA	IB & +			
1	B.L.	412	83	5	1	0	0	0	501	84.663	
2	Shisham	46	18	4	0	0	0	0	68	7.98	
3	Khair	580	49	2	0	0	0	0	631	40.137	
	G.Total	1038	150	11	1	0	0	0	1200	132.78	

[Signature]
Handed Over

A.T.C.

[Signature]
Taken Over *[Signature]*
A.M. Una

[Signature]
Range Forest Officer
Una H.S. 17-12-2016

Safon Report

Name of Cat

1/16-17/FCM Pondok B.L./Kham

Name of Campsite

FCM Pondok B.L.

Total Marked Trees

Subham	30 = 3801
B.L	588 = 109.874
Kham	582 = 39.905
1200	153.575

Relay of Trees

Subham	3023801
B.L	588 109.874
Kham	582 39.905
Total	1200 = 153.575 MB

Balance to be Relayed

Timber obtained after Conversion

MTC

Subham Lgs TR	2 442 1.765
B.L Lgs TR	2 1872 7.050
Kham	3160 = 18.6109
B.L F/Wood	118 MB

Carriage up RSD
Depot Jalagam

Subham Lgs TR	2 442 = 1.765
B.L Lgs TR	2 1872 7.050
Kham	3160 = 18.6109
B.L F/W	118 MB

Balance in Forest

MTC

Damage Caused

MTC

Note: Any forest produce note Balance in above list

General Manager

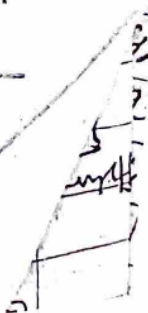
Sig up Lsm

Sig up & L
Latt

Sig up

Forest Working Unit AMP

Advised Sp
to Forest (16-17)
MCA Pondok B.L.



SAFAN

Report

Lot No

2/ FCA | Paneloga | 16-17 | B.L | Kham

Name of Forest Camp

FCA | Paneloga | Industrial Area

Total marked

Shisham	62 =	5.424
B.L	576 =	114.101
Kham	462 =	31.372
Total	1100	150.897 m ³

Total Trees felled or Conversion

Shisham	62 =	5.424
B.L	576 =	114.101
Kham	462 =	31.372
Total	1100	150.897

Balance to be felled

NIL

Timber obtained after Conversion

Shisham Lgs + P/B	98 =	2.958
B.L Lgs + P/B	165 =	6.586
B.L P/W		117 m ³
Kham wood	2561 =	15.3957 m ³

Carry up to RSO

Shisham Lgs + P/B	98 =	2.958
B.L Lgs + P/B	165 =	6.586
B.L P/W		117 m ³
Kham wood	2561 =	15.3957 m ³

Balance in forest

NIL

Damage caused if any

NIL

Note - any Forest Produce not Balance above lot in above lot

Account Manager
S.P. State Forest Corporation
Forest Working Staff - AMF

Head of Unit
Signature of Lot

Signature
Signature of Unit

737

1. Lot No

3/2616-17 FeA B/L/SN/ khair

2. Name of Forest Comp.

3/FeA Pandoga

3. Total trees Marked.

Shisham	- 28	- 3.83
B/L	- 587	- 94.874
Khair	- 585	- 39.323 m
<u>Total</u>	<u>2100</u>	<u>138.027</u>

4. Total trees felled & converted.

1200 - 138.027 m

5. Balance to be felled

6. Timber obtained after conversion

NIL		
Shisham Log	- 27	- 1.218 m ³
21B	- 39	- 0.665
<u>Total</u>	<u>66</u>	<u>1.883 m³</u>
B/L Log	- 85	- 3.215
21B	- 108	- 1.796
<u>Total</u>	<u>193</u>	<u>5.009 m³</u>
khair Bullets	- 3106	- 19.7369 m ³
B/L - F. wood	-	- 97 m ³ (k)

Shisham Log 21B - 66 - 1.883 m³
 B/L Log 21B - 193 - 5.009 m³
 khair Bullets - 3106 = 19.7369 m³

7. Forest Produce falling upto R.S.D.

8. Balance at Forest

NIL

9. Damage caused if any.

NIL

Note: - Any forest produce - not Balance in above lot

Signature of Forest Officer

Signature of SGT

Signature of SGT

Signature of SGT

739

Estimate for compensatory afforestation to be carried out in lieu of area to be diverted under F.C.A. 1980 (For one ha area)

Sr No	Particulars	Amount
1	Survey Demarcation and Fencing Cost	8914.78
2	Cost of RCC Fence Post	12500
3	Cost of Barbed Wire	5197.5
4	Total of Fencing Cost	26612.28
	or say	26600
5	Planting Cost 1st Year	31700
	Total of plantation cost	58300

Sr No	Maintenance	
1	1st yr Maintenance	6950
2	2nd yr Maintenance	4650
3	3rd yr Maintenance	2400
4	4th yr Maintenance	2400
5	5th yr Maintenance	2400
6	6 th yr Maintenance	2400
7	7 th yr. Maintenance	2400
	Total	23600

Total of Plantation cost i/c maintenance per Ha
(As per Pr. CCF (HoFF) H.P. Letter No.
Fi. CAMPA/2010/Norms dated 16 June 2014)

77100+4800
(6th & 7th
year maint.
= 81900

B. Soil Conservation works

1	Check dams (Vegetative, Dry stone, Crate wire etc.	30000
	Total	30000

C. Lantana Eradication works i/c Maintenance

1	Lantana Eradication	15000
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Total cost per ha i.e. A+B+C: $81900+30000+15000=$ 126900

For 61 Ha.		
	Contingencies @ 5%	77,40,900
	Departmental charges @ 175%	3,87,045
	G.Total	13,54,658
		94,82,603

2-9-01
Divisional Forest Officer,
Una Forest Division, Una (HP)

Range Forest Officer, Una
Una Forest Range, Una
Phone: 01975-225036

Year	Area (ha)	Rate per ha.	Total Amount
0 th year	61	58300	35,56,300
1 st year	61	6950	4,23,950
2 nd year	61	4650	2,83,650
3 rd year	61	2400	1,46,400
4 th year	61	2400	1,46,400
5 th year	61	2400	1,46,400
6 th year	61	2400	1,46,400
7 th year	61	2400	1,46,400
		Total (a)	49,95,900
Soil conservation works	61	30000	18,30,000
Lantana Eradication	61	15000	9,15,000
		Total (b)	27,45,000
Contingencies @ 5% (c)			3,87,045
Departmental charges @ 17.5% (d)			13,54,658
Grand Total (a+b+c+d)			94,82,603

6. Technical details

Technical details of Compensatory Afforestation Scheme are as follows:

- (q) General details: -
 (r) Spacing: 3x3 mtr.
 (s) Species: Khair/sheesham/medicinal/Bamboo/Other B.L.
 (t) Plantation Method: Pit methods
 (u) Soil and Moisture Conservation Works: - Dry stone check dams/crate wire check dams/Preparation of water retention mounds and trenches etc.
 (v) Protection (Fencing, Watchman, People's Participation etc.): By fencing & Watchman
 (w) Proposed Monitoring Mechanism: As per guidelines
 (x) Any other information: -

Range Forest Officer
 Una Forest Range, Una
 Phone: 01975-225036

29/01/20
 District Forest Officer,
 Una Conservation Division (H.P.)

Conservator of Forests
 Hamirpur Forest Circle
 Hamirpur (H.P.)